

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 293 of 2019

In the matter of:

Brillio Technologies Pvt. Ltd.

....Appellant

Vs.

Registrar of Companies & Anr.

....Respondents

Present

For Appellant: Mr. NPS Chawla, Ms. Sakshi Singh, Mr. Maneesh Agarwal & Mr. Sagar Vaidya, Advocates.

For Respondents: Mr. P S Singh, Advocate for R-1 & R-2.

ORDER
(Virtual Mode)

09.10.2020: The Learned Counsel for the Appellant has filed the “Compilation of Judgments”. However, he is required to submit ‘Notes of Submissions’ on behalf of the Appellant, within three days from today, of course, after serving a copy of the same to the other sides.

The Registry is directed to List the matter on **14th October, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)